

To
The Hon'ble Chief Minister
Government of West Bengal
Nabanna, 14th Floor
Mandirtala, Shibpur, Dist. Howrah
Pin-711102

SUB:-Complain against illegal filling up of water body for constructing multistoried building at Panchanantala Street (Banstala) ward no.13 under the jurisdiction of Rishra Municipality.

Hon'ble Chief Minister,

I want to invite your kind attention to ventilate the agony of utterly disappointed people residing at and around Panchanantala Street (Banstala) P.O. and P.S. Rishra Dist. Hooghly within the limits of Ward No. 13 of Rishra Municipality.

The fact of the matter is that there is a water body (Doba) at holding no. 119 Panchanantala Street, Rishra comprised in L.R. Plot No. 16537 admeasuring near about 8 Cottahs under Mouza-Rishra, J.L. No. 27 and which is a Debottar Estate of Lord Panchanan. The C.S. Record of Rights (ROR) still reflecting the same. Halder family as Sevaith of Lord Panchanan as the erstwhile owner of the water body has been residing at the adjoining land of the water body since the time immemorial. One **DEBASIS BURMAN** S/O Lt. Mahadev Burman proprietor of Jewar Construction resident of 51, G.T. Road P.O & P.S. Rishra Dist. Hooghly is relentlessly trying to fill up the water body by engaging his goons and advancing a flimsy ground that he is only constructing a boundary wall around the said water body. Till date he has already filled up half portion of the water body. The record of ADSR office reveals Debasis Burman purchased the said controversial Doba from Gour Construction represented by (I) Samir Kr. Mondal alias Moni (II) Soma Mondal(his wife) (III) Sanjukta Bhar(his daughter) in three separate Registered Deed of Conveyance Being No. I-060505565/2024, I-060505562/2024, and I-060505567/2024 on 24/11/2024. The previous owners Samir Kumar Mondal & others earlier purchased the water body from said Halder family and with a desire to build a multistoried building there took several attempts to fill up the said water body but initiative taken by some nature lovers and local educated persons foiled their illegal attempts. The growing administrative pressure forced the owners to dig up the rubbish from the water body. He had to cough up lakhs of rupees to the local Municipal Chairman and local Police Authority to save his skin, which is an open secret.

P-2

To
S.O. Secy
w/ P.C.
29/7/2025

NGT, EZB, KOLKATA
Receipt No. NGT/RB/100/305
Date 29/07/2025

The present owner of the water body Debasis Burman is a history sheeter engaged in several criminal activities. The incriminating information I have gathered so far, he started his career as a gold smuggler went to jail on many occasions. With the ill-gotten money he started a jewelry shop under the name and style of "Jewar" beside G.T. Road after constructing an illegal multistoried there on. Last year probably in the month of December Maharashtra Police raided the shop after getting a tip-off and recovered smuggled jewelry worth rupees nearly One Crore. To avoid arrest a lump sum amount nearly 20 lakhs was paid as bribe, some police personnel of Rishra Police Station played the role of a mediator to hush up the offence. Debasis Burman is a close associate of a notorious criminal of Bally ,Howrah. Once he was arrested in connection with the offence of extortion. At the time of Demonetization he used to deposit crores of rupees in several banks by stating his political influence and connections with well known criminals and sometimes by threatening the bankers with dire consequences. It is a well known fact that some years ago to grab a valuable property he engaged some criminals to threatened Smt. Chandrani Daw and Smt. Indrani Daw of reputed Daw family of Rishra Daw para.

Now a days he is threatening locals by saying that he has grown up rapport with local Member of Parliament and nobody can harm him. The Municipal Chairman Sri Vijay Sagar Mishra directly supporting the said offender and not taking any substantive steps against him. Local Councilors are mute spectators, reasons best known to them.

First of all, filling up of water body etc. has severe impact on the environment and it destroy the ecological balance. Your Honour you are well aware about the fact that changing nature of water body is a criminal offence and punishable under West Bengal Inland Fisheries act,1984 as amended till date.and the Environment Protection Act,1986 and there are many penal provisions also.

I have some queries before your Honour:-

- (I) Whether a Debottar Estate can be sold with out proper permission of the competent Govt. Authority.
- (II) Whether a Debottar Estate can be registered by a Registrar where a C.S. Record is reflecting the same.

(III) Several attempts to fill up the water body have been made but no legal action has been taken against the offenders. The repeated offender like Debasis Burman is escaping the gallows in spite of his several wrong doings.

After receiving such incriminating information from the local nature lovers, I have talked with them they requested me as a Green Activist to communicate the grave situation and plight of the locals to the competent Govt. authorities to curb this immense illegal act of the said habitual criminal professing himself as promoter. The ill-fated inhabitants are knocking your door as their last resort.

In this scenario, I am earnestly requesting your Honour to take stringent legal action against this history sheeter who is constantly corroding and tarnishing the face of the humanitarian Government.

With my highest regards.

Yours Sincerely,



(DR. RAHIM KABIR)
Retired Professor, Green Activist
CJ 338, Salt Lake City
Kolkata-700091

DATE-23/07/2025

Copy Forwarded To:-

- (I) Mr. Justice B. Amit Sthalekar
National Green Tribunal, Eastern Zone Bench
Kolkata-700157.
- (II) The District Magistrate, Hooghly
- (III) The Police Commissioner, Chandannagar Police Commissionerate
Dist. Hooghly.
- (IV) The BL&LRO Serampore Uttarpara Block. Dist. Hooghly
- (V) The Assistant Director of Fisheries, Chinsura, Dist. Hooghly
- (VI) The Sub-Divisional Officer, Serampore Dist. Hooghly.